



ITEM NO.35

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10569-10571/2022

(Arising out of impugned final judgment and order dated 18-08-2022 in CRA No. 4875/2014 18-08-2022 in CRA No. 4713/2014 18-08-2022 in CRA No. 1844/2015 passed by the High Court Of Judicature At Allahabad)

ISHRAR AHMAD ALIAS MINTU ETC.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168619/2022-EXEMPTION FROM FILING O.T.)

Date : 13-03-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Mohnish Nirwan, Adv.
Ms. Kiran Pandey, Adv.
Mr. A. Baskar, Adv.
Mr. A. Bhasme, Adv.

For Respondent(s) Ms. Srishti Singh, AOR
Mr. Shashank Shukla, Adv.

UPON hearing the counsel the court made the following
O R D E R

Leave granted.

Having heard learned counsel for the parties,
we are of the considered opinion that since the

appellants have already undergone 12 years of incarceration, they are entitled to be released on bail.

Accordingly, let the appellants be released on bail subject to such terms and conditions which the trial Court may deem fit and proper to impose.

List the appeals in due course.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master